

⑤  
Dated: 19.1.93

Applicant in person. Mr.  
Mr. Bhagade, Counsel for the  
respondents.

Applicant in person states  
that his advocate is ill and  
not able to attend the Tribunal  
today. He prays for an adjournment  
keep the case for final hearing  
on 16.6.93.

For  
(V. D. Deshmukh)  
m(J)

Li  
(M. T. Priolkar)  
m(A)

16/6/93

This case ought to have been  
on the basis of my previous order.  
Since the writ setting of my previous  
order is cancelled, the case is  
adjourned to 24/7/93 at Nagpur.

19  
is JTY

CAMP AT NAGPUR

Per Tribunal

Dt: 28/7/93

For want of time, this matter  
is adjourned to week commencing from  
13/9/93 for final hearing.

SECTION OFFICER

(6)

OA.NO. 805/87

Dated: 13.9.93

Applicant is absent. Shri  
Bhangade for the respondents.

Application is dismissed in  
default of the appearance of the  
applicant.

*Usha Savara*  
(USHA SAVARA)  
M (A)

*M.S. Deshpande*  
(M.S.DESHPANDE)  
V.C.

order/Judgement despatched  
to Applicant/Respondent (s)  
on 24/9/93

*8/10*